

---

**Brigadier Harir Pant Vs M/s. Imperia Structure Ltd**

**Consumer Case Nos. 1043, 1044, 1045, 1046, 1047, 1048 Of 2018**

---

**Court:** National Consumer Disputes Redressal Commission

**Date of Decision:** Oct. 11, 2021

**Acts Referred:**

Consumer Protection Act, 1986 " Section 2(d)(i), 2(7), 2(33), 2(37), 2(42), 12(1)(a), 18, 21, 85, 86#Consumer Protection Act, 2019 " Section 3, 100, 107#General Clauses Act, 1897 " Section 6

**Hon'ble Judges:** R.K. Agrawal, President Member

**Bench:** Single Bench

**Final Decision:** Partly Allowed

---

**Judgement**